

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO 374 OF 2011

Tuesday, this the 13th day of December, 2011

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

K.I.Hamzakoya
Godown Keeper
Island Cooperative Supply and Marketing Society, Kalpeni
Residing at Kakkayillam House
Kalpeni, Lakshadweep ... **Applicant**

(By Advocate Mr. P.V.Mohanan)

versus

1. The Administrator
UT of Lakshadweep, Kavaratt – 682 555
2. The Director (Services)
UT of Lakshadweep, Kavaratt – 682 555
3. T.P.Habeeb
LD Clerk
Directorate of Medical and Health Services
Kavarathy, UT of Lakshadweep ... **Respondents**

(By Advocate Mr.S.Radhakrishnan (R1&2)
Advocate Mr.V.B.Harinarayanan (R-3))

The application having been heard on 13.12.2011, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

The applicant is a native of Kalpeni. He belongs to Scheduled Tribe Community. He commenced his service as Lower Division Clerk in the Lakshadweep Administration. He worked for 13 years at Kavarathi Island. Later he was transferred to his native Island Kalpeni. Accordingly, he was posted as Godown Keeper and he reported for duty on 30.04.2010. During the general transfer he requested to retain him at Kalpeni and Accordingly he was retained as Godown Keeper in the Island. By proceedings dated 15.10.2010, the applicant was transferred as LDC to the



Office of the Superintendent of Police, Kavaratti. By the same order, another employee was transferred from the Office of the Superintendent of Police, Kavaratti to Supply and Marketing Society, Kalpeni displacing the applicant.

2. The main grievance of the applicant is against the transfer. At the time when the case was taken up for consideration, it is submitted by the counsel for applicant that he has been transferred to Cochin on request. As such, his main grievance stands redressed. However, as regards his pay the learned counsel for respondents brought to my notice a fax message which reads as hereunder:-

"In pursuance of the Hon'ble CAT order dated 25.07.2011 it has been ordered that the salary of Shri K.I.Hamzakoya from June onwards will be drawn by the Director of Fisheries, Kavaratti who was transferred against Smt.A.K.Sathurambi vide order F.No.12/08/2011-Services/1317 dated 19.04.2011 and salary of Shri Habeeb, LDC will be drawn by the Block Development Officer, Kalpeni against the post of Godown Keeper as directed earlier vide Message F.No.12/43/2010-Services/2015 dated 07.06.2011 (The BDO Kalpeni will send the LPC and SR of Shri Hamzakoya to the Director of Fisheries, Kavaratti immediately to draw the salary under intimation to this Secretariat. Shri Hamzakoya transferred and posted to the FPU, Kochi vide order F.No.12/43/2010-Services dated 31.08.2011."

3. This is in compliance with the interim order passed by this Tribunal. The same is recorded.

4. In the above circumstances, no further orders are called for. OA is disposed of as above. No costs.

Dated, the 13th December, 2011.



JUSTICE P.R.RAMAN
JUDICIAL MEMBER